

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI
BENCH
COURT III

17. C.P.(IB)-114(MB)/2020

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
SHRI SHYAM BABU GAUTAM, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **12.04.2021**.

NAME OF THE PARTIES: Harso Steels Pvt. Ltd.
V/s
Borkar Packaging Pvt. Ltd.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Counsel for the applicant/OC, Mr. Deepak Garg and counsel for the Respondent, Ms. Chitragada Singh are present through virtual hearing.

Counsel appearing for the Corporate Debtor requested time for filing reply. Corporate Debtor is directed to file reply within two weeks from today by serving an advance copy on the other side and the other side is at liberty to file rejoinder if any before the next date of hearing. List this matter on 06.05.2021 for completing the pleadings.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

Sd/-
H.V. SUBBA RAO
Member (Judicial)